

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 25068/2025

[Arising out of impugned final judgment and order dated 25-04-2025  
in SPLCC No. 565/2021 passed by the ]

THE STATE OF KARNATAKA

Petitioner(s)

VERSUS

VINAY RAJASHEKHARAPPA KULKARNI

Respondent(s)

Date : 15-05-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE PRASANNA B. VARALEFor Petitioner(s) :Mr. Suryaprakash V Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Annam Venkatesh, Adv.  
Mr. Zoheb Hossain, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. It is submitted by Shri S.V.Raju, learned ASG appearing for the petitioner that vide order dated 11.08.2021 passed by this Court in Crl.A. No. 807/2021, the Trial Court was required to impose the conditions and accordingly the Trial Court passed the order on 19.08.2021 releasing the respondent on bail subject to certain conditions. One of the condition i.e. condition No.7 was that if the petitioner violates any condition of bail, he shall entail in cancellation of bail.

2. However, Mr. Raju, learned ASG submits that the Trial Court has not entertained the application for cancellation of bail on the ground that the respondent has been released on bail by this Court.

3. In view of above submissions, let notice be issued to the respondent, returnable on 20.05.2025.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)  
ASSISTANT REGISTRAR